


e-FIR No. 003026/2020
PS Hari Nagar

16.08.2020

This is an application for non traceable report.

Present: Ld. APP for the State
None for the applicant.
Report not filed.
Let report be called for 24.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

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FIR No. 484/2020
PS Paschim Vihar East
State Vs. Tanway Singhal

16.08.2020


Present: Ld. APP for the State

None for surety.

Bail Bond verification report not received.

Let report be called from the SHO / IO concerned for

18.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

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e-FIR No. 000107/2020
PS Anand Parbat

16.08.2020

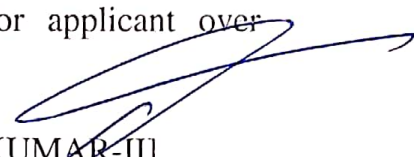
**This is an application for bail on behalf of accused
Shahabuddin.**

Present: Ld. APP for the State

Reply of bail application not filed.

IO is directed to file reply of bail application for **18.08.2020**.

Next date intimated to Ld. Counsel for applicant over
telephone.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

e-FIR No. 000278/19
PS Nangloi
State Vs. Shahzad Hussain Jaidi
U/s 379/411 IPC

16.08.2020

This is an application for bail moved on behalf of applicant / accused Shahzad Hussain Jaidi.

Present: Ld. APP for the State

Ld. Counsel for accused joined through Cisco Webex.

Perusal of reply filed by IO shows that accused has been involved in 08 previous cases. However, previous involvement report / conviction report if any not filed by the IO stating that server was not working.

IO is directed to file previous involvement report / conviction report of accused, for 18.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

FIR No. 572/2020
PS Nihal Vihar
State Vs. Ranjeet
U/s 379/356/411/188 IPC

16.08.2020

**This is an application for bail moved on behalf of accused
Ranjeet.**

Present: Ld. APP for the State

Ld. LAC Sh. A.K. Jha for accused / applicant.

Reply already filed on record shows that IO had submitted
vide reply that TIP of accused is to be conducted.

Let reply be filed by the IO regarding status of investigation /
whether TIP of accused has been conducted for 18.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

FIR No. 588/19
PS Rajouri Garden
State Vs. Devinder Singh @ Prince
U/s 356/379/34 IPC

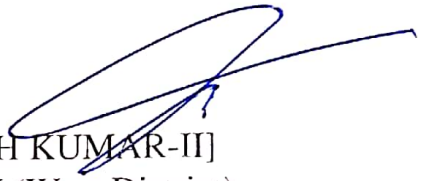
16.08.2020

**This is an application for bail moved on behalf of
applicant / accused Devinder Singh @ Prince.**

Present: Ld. APP for the State

Report not received.

Let report be called for 18.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

FIR No. 09/2020
PS Khyala
State Vs. Ravi

16.08.2020

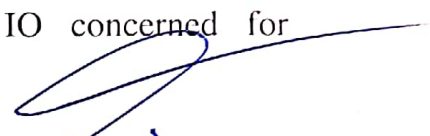
Present: Ld. APP for the State

None for surety.

Bail Bond verification report not received.

Let report be called from SHO / IO concerned for

18.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

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FIR No. 517/18
PS Paschim Vihar
State Vs. Sushil @ Pahadi

16.08.2020

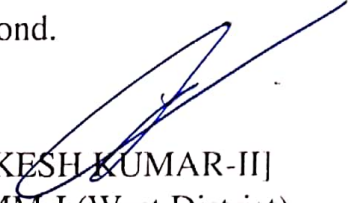
Present: Ld. APP for the State

None.

No one appeared on behalf of accused despite repeated calls.

Photocopy of one Bail Bond is on record. However, any order regarding bail is not annexed with Bail Bond.

Be put up on 20.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

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**FIR No. 180/2020
PS Anand Parbat
State Vs. Rahul Kumar
U/s 279/337 IPC**

16.08.2020


This is an application for release of vehicle bearing registration No. DL10ER-2025.

Present: Ld. APP for the State
Ld. Counsel Sh. Sunil Tiwari for applicant joined through Cisco Webex.
Reply filed by the IO stating that State has no objection if the vehicle be released to the rightful owner.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL10ER-2025** be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.20,000/- subject to verification of Insurance Certificate.** IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by accused. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

FIR No. 132/2020
PS Anand Parbat
State Vs. Sonu @ Vicky @ Pange

16.08.2020

Present: Ld. APP for the State

Accused Sonu @ Vicky @ Pange in person with surety
Rajesh.

Ld. Counsel Sh. A.K. Sharma for accused.

Verification report of accused received. Keeping in view
verification report, Bail Bond of accused is accepted.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

e-FIR No. 39376/19
PS Paschim Vihar West

16.08.2020

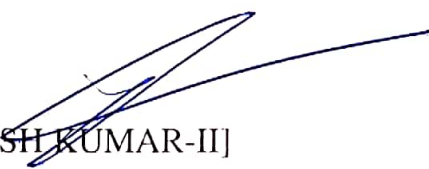
**This is an application for release of vehicle bearing
registration No. UP14DW-6478.**

Present: Ld. APP for the State

None for the applicant.

Report not filed.

Let report be called for 18.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

FIR No. 737/2020
PS Khyala
State Vs. Amit
U/s 25/54/59 Arms Act

16.08.2020

**This is an application for calling status report regarding
non release of accused Amit.**

Present: Ld. APP for the State

Ld. Counsel Sh. Pranay Abhishek for applicant.

Report not filed.

Let report be called from concerned Jail Superintendent, for

18.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

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FIR No. 512/2020
PS Rajouri Garden

16.08.2020

Present: Ld. APP for the State

None.

Bail Bond verification report not received.

Let report be called for 20.08.2020.



[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

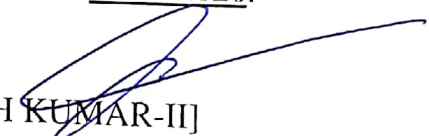
e-FIR No. 8617/2020
PS Hari Nagar
State Vs. Unknown
U/s 379 IPC

16.08.2020

This is an application for calling status report of present case moved on behalf of applicant / complainant Daljeet Singh.

Present: Ld. APP for the State
None for the applicant.
Report perused.

Let application be sent to concerned Court on 24.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

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**FIR No. 513/2020
PS Paschim Vihar
State Vs. Narender
U/s 33 Delhi Excise Act**

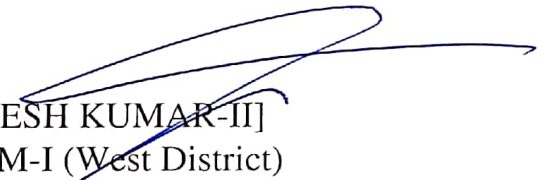
16.08.2020

This is an application for bail received through Court e-mail on behalf of accused Narender S/o Jagdish.

Present: Ld. APP for the State

Let report be called from the SHO / IO concerned for

18.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/16.08.2020

FIR No. 776/2020
PS Khyala
State Vs. Bijender @ Ricky
U/s 33/38 Delhi Excise Act

16.08.2020

This is an application for bail moved on behalf of accused / applicant Bijender @ Ricky.

Present: Ld. APP for the State

Ld. Counsel Sh. Pranay Abhishek for accused / applicant.

Ld. Counsel for accused submitted that accused has been falsely implicated in this case. It is further submitted that no recovery from accused has been effected and accused is not required for interrogation in the case in hand.


On the other hand, Ld. APP for the State has strongly opposed the bail application on the ground that accused is a habitual offender and bail application be dismissed.

Reply of bail application filed on behalf of IO perused. As per reply, accused is involved in similar offences and there has been 05 previous involvements against the accused.

Submissions heard. Reply of IO perused. Perusal of reply shows that accused has been involved in case FIR Nos. 146/12, 384/13, 49/15, 600/15. Ld. Counsel for accused submitted that accused is falsely implicated in the case in hand and he has been running a grocery shop.

In the case in hand alleged recovery has been effected. Accused is not required for interrogation purpose. In the view of the

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16/08/2020
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Court. no purpose would be served by keeping the accused in JC. Therefore, accused is admitted to bail subject to furnishing of Bail Bonds in the sum of Rs.20,000/- with one surety in the like amount.

Application disposed off accordingly.

[RAKESH KUMAR-II]
Duty MM-1 (West District)
THC/Delhi/16.08.2020

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